

We only know from what we hear from various sources that the position has not improved. We are also afraid that there is a liaison between the fifth columnists on the one side and the Chinese on the other side of the border. This liaison is only becoming stronger, and their not also is being spread over larger areas. How much of truth there is it is not possible for us to know, nor can we check these rumours that come to us. We only know from past experience that our Government, in its civil as well as military arms, has not been effective, has not been efficient.

Mr. Deputy-Speaker: Does the hon. Member want more time?

Shri Ranga: Yes, Sir.

Mr. Deputy-Speaker: He may continue on the next day. Now we shall take up non-official business.

14.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FORTY-FIRST REPORT

Shri Muthiah (Tirunelveli): I beg to move:

"That this House agrees with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th April, 1964."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Forty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th April, 1964."

The motion was adopted

14.31 hrs.

RESOLUTION RE: PEOPLE'S PROCURATOR—contd.

Mr. Deputy-Speaker: The House will now proceed with the further discussion of the resolution moved by Dr. L. M. Singhvi on the 3rd April, 1964. One hour and fourteen minutes are left.

Dr. L. M. Singhvi (Jodhpur): My submission is that the time for the debate on this should be extended by at least half an hour.

An Hon. Member: By one hour.

Dr. L. M. Singhvi: You might see later on.

Mr. Deputy-Speaker: We will see. Dr. Singhvi may continue his speech. He has already taken sixteen minutes.

Dr. L. M. Singhvi: Mr. Deputy-Speaker, Sir, when the debate was adjourned on the 3rd April, 1964, I was submitting that there has been very little creative thinking regarding administrative institutions and processes in our country. I was advocating the appointment of a committee like the Franks Committee in the United Kingdom, and I was advocating the formulation of a uniform administrative procedure code for the entire country. I was also emphasising the need for adequate machinery for ventilating and redressing public grievance, which indeed is the principal purpose of the resolution before the House.

Sir, I raised this matter in a regular debate when we were discussing the Demands for Grants of the Ministry of Law on April 3, 1963, and when I asked the hon. the Law Minister whether Government were inclined, aware as they were of the implications of this matter, to consider this proposal, the Law Minister said:

"That is for the Prime Minister. I cannot answer for this Government on an important matter of policy like this, particularly when